

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
I.A.NO.2072 OF 2011  
IN  
REVIEW PETITION(C)NO.366 OF 2011  
IN  
CIVIL APPEAL No.6641 OF 2009

HARYANA STATE INDUSL.DEVT.CORP. . . . .APPELLANT

VERSUS

RAM (DEAD) THROUGH LRS. & ORS. . . . .RESPONDENTS

O R D E R

This is an application by one Siri Ram son of Chet Ram resident of Village Manesar, Gurgaon for correcting the cause-title of Civil Appeal No.6641 of 2009 and Review Petition (C)Nos.235-578 of 2011 so far as he is concerned.

We have heard learned counsel for the applicant.

Since HSIDC has not declined to pay enhanced compensation to the applicant, we do not find any justification to entertain the prayer made in the application, which is dismissed.

However, it is made clear that if the concerned authority of HSIDC refuses to pay enhanced compensation to the applicant despite the fact that he is alive, the applicant will be free to file a fresh application.

. . . . .J.  
(G.S.SINGHVI)

. . . . .J.  
(SUDHANSU JYOTI MUKHOPADHAYA)

NEW DELHI;  
NOVEMBER 1, 2012.

ITEM NO.3 COURT NO.4 SECTION IV/IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A.No.2072/2011 IN R.P.(C)No.366/2011 IN CIVIL APPEAL NO(s). 6641 OF 2009

HARYANA STATE INDUSL.DEVT.CORP.LTD. Appellant (s)

VERSUS

MAWASI & ORS. ETC.ETC. Respondent(s)

(For directions and office report)  
With  
SLP(C)....CC 5608/11  
(With appln.(s) for c/delay in filing SLP and with prayer for interim relief and office report)

Date: 01/11/2012 This I.A./Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Appellant(s) Mr.Manjit Singh, AAG  
Mr.Kamal Mohan Gupta, A.O.R.  
  
Mr.A.D.N.Rao, Adv.  
Mr.Abhishek Agrawal, Adv.  
Ms.Neelam, Adv.  
  
Mr.Pawan Malik, Adv.  
Mr.Vibhuti Sushant Gupta, Adv.

For Respondent(s) Mr.Devendra Singh, Adv.  
  
Mr.Senthil Jagadeesan, A.O.R.  
  
Mr.R.C.Kohli, A.O.R.  
  
Mr.Neeraj Shekhar, A.O.R.  
  
Mr.Vishwa Pal Singh, A.O.R.  
  
Mrs.Lalita Kaushik, Adv.

UPON hearing counsel the Court made the following  
O R D E R

I.A.No.2072/2011 In R.P.(C)No.366/2011 [R.P.(C)Nos.235-578/2011] in  
C.A.No.6641/2009.

The application is dismissed in terms of the signed order.

SLP(C)...CC 5608 of 2011

This petition is directed against order dated 05.09.2008 of the learned Single Judge of the Punjab and Haryana High Court whereby R.F.A.No.344 of 2005 filed by the petitioner and others was disposed of in terms of judgment passed in R.F.A.No.2587 of 2004 - M/s Opera House Creations Pvt.Ltd. vs. State of Haryana and another.

Although, the petition is barred by 825 days, we do not consider it proper to non-suit the petitioner only on that ground because in terms of the judgment of this Court in Civil Appeal No.6515 of 2009 - Haryana State Industrial Development Corporation vs. Pran Sukh and others and connected matters, the petitioner will be entitled to the benefit of enhanced compensation.

In view of the judgment in Pran Sukh's case, the special leave petition is disposed of as infructuous.

(Satish K.Yadav)  
Court Master

(Phoolan Wati Arora)  
Court Master

(Signed order in I.A.No.2072/2011 In R.P.(C)No.366/2011 in C.A.No.6641/2009 is placed on the file)